GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3440 ANSWERED ON:14.12.2011 CORPORAL PUNISHMENT Choudhry Smt. Shruti

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is need to end corporal punishment for kids in schools;
- (b) if so, the details thereof; and
- (c) the steps being taken in this direction after consulting the State Governments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

- (a)&(b): Corporal punishment is prohibited under Section 17 of Right of Children to Free and Compulsory Education (RTE) Act 2009. Under the Act, no child from 6 to 14 years of age shall be subjected to physical punishment or mental harassment.
- (c): Notification to prohibit physical punishment and mental harassment has been issued by 27 State Governments so far. Central Board of Secondary Education (CBSE) has also issued instructions to its affiliated schools not to resort to physical punishment of students.